

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.29/2018

Dated Friday, the 28th day of June, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

K.Manjula,
D/o. Late G Kannaiyan (HAS.I/Moulder)
No.P/44, Phase II, Agathiyan Nagar, 25th Street,
Villivakkam, Chennai 600 049. **...Applicant**

By Advocate M/s Lawthirst Associates

Vs.

1.Union of India rep. By
The General Manager,
Southern Railway,
Park Town, Chennai 600 003.

2.The Chief Personnel Officer,
Southern Railway,
Park Town, Chennai 600 003.

3.The Senior Divisional Personnel Officer,
Chennai Division, Southern Railway,
Park Town, Chennai 600 003.

4.The Chief Administrative Officer,
Constructions, Southern Railway,
Egmore, Chennai 600 008.

5.Chief Workshop Manager,
Loco Works, Perambur,
Chennai 600 023. **...Respondents**

By Advocate Mr.P.Srinivasan

(Order: Pronounced by Hon'ble Mr.R.Ramanujam, Member(A))

When the matter is called, learned counsel for both sides submit in unison that the relief sought by the applicant in the OA had been granted by the respondents and accordingly nothing survived in the OA.

2. Keeping in view the above, the OA is dismissed as infructuous.

**(R.RAMANUJAM)
MEMBER (A)
28.06.2019**

M.T.